

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1354/ 2024

IN THE MATTER OF

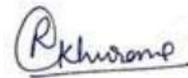
Viyana Berwal ... Applicant  
Versus  
The DFO, Faridabad & Ors. ... Respondent

INDEX

S. No.	Particulars	Page No.
1.	Additional Reply on behalf of Respondent No. 2	

Filed By:

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1354/ 2024

IN THE MATTER OF

Viyana Berwal

...

Applicant

Versus

The DFO, Faridabad & Ors.

...

Respondent

ADDITIONAL REPLY ON BEHALF OF  
RESPONDENT No. 2, i.e. DEPUTY DIRECTOR,  
ANIMAL HUSBANDRY AND DAIRYING,  
FARIDABAD

**Most Respectfully Showeth:**

1. That present original application has been filed by applicants stated to be residents of Rohini, **Delhi** against illegal felling of pipal trees in the premises of the office of the Deputy Director, Animal Husbandry and Dairying, **Faridabad**. It has been further alleged that illegal felling of trees has been done at the instance of Deputy Director, Animal Husbandry and Dairying, alongwith range Officer and contractor.
2. That present additional reply is being filed through Dr Ranbir Singh, Sub Divisional Officer, Animal Husbandry & Dairying Department, Badkhal (Faridabad) who is authorised and competent to file the same on behalf of the answering respondent No.2.

3. That it is most respectfully submitted that contents of reply dated 25.04.2025 are not being repeated herein, however, it is important to clarify some typographical errors inadvertently done in reply dated 25.04.2025. In para No.10 and 12, date of plantation at different land parcels has been mentioned as '9<sup>th</sup> July, 2024 to 15<sup>th</sup> July, **2025**' instead of '9<sup>th</sup> July, 2024 to 15<sup>th</sup> July, **2024**'.
4. That after obtaining permission for felling of 52 trees and following procedure of valuation and auction as detailed in reply dated 25.04.2025, Contractor felled 44 trees and left 8 ficus trees (3 Peepal and 5 Gulab) with their stems and roots. As per contractor, it was not feasible to transport and then transplant the trees with branches and long stem because of their heavy girth. Remaining stems and roots of all 8 ficus trees remained to be placed in land and preserved. It is noteworthy that these 8 ficus trees were near to boundary wall of the premises of Government veterinary hospital in question which is adjoining to boundary wall of private property and cremation ground. Uprooting these ficus trees with their roots for transplantation could damage the adjoining boundary walls and private property and cremation ground. Therefore, it was decided to transplant these ficus trees at the time of dismantling of old boundary wall at start of construction work of proposed Pet clinic building in future, by safeguarding the safety of adjacent properties.

5. That now 6 out of those 8 ficus trees, have been transplanted at vacant land in premises of Animal Husbandry & Dairying, Faridabad. 2 number of ficus trees are adjoining to boundary wall of private property and these 2 trees shall also be transplanted while moving construction work ahead and avoiding damage to wall of adjoining property. It is undertaken to transplant remaining 2 ficus trees in coming months at appropriate land parcel of the department and best efforts shall be made for their survival.
  
6. That it is reiterated that Neither there has ever any intention for felling of trees nor answering respondent caused any illegal felling of trees. The Government of Haryana declared to establish a State of Art, Government Veterinary Pet Clinic in Faridabad, to provide advanced diagnostic and treatment services to pets, in larger public interest of the area vide CM Budget Announcement. Accordingly, it was planned to develop pet clinic on Department Land at Government Veterinary hospital, NIT, Faridabad. Since land in question was having trees which were required to be removed to establish the said clinic, as per requirement of the development work, in public interest, permission to fell 52 trees was sought through online portal. Condition of planting 5 times of trees was complied with by planting 270 trees including peepal, Barged, Neem on locations as mentioned in reply dated 25.04.2025 and same has been verified by the official of Forest Department.

In view of the facts and circumstances mentioned herein above, it is humbly submitted that answering respondent has not committed any wrong or lapse and due diligence has been adopted at each stage. The Department of Animal Husbandry & Dairying, Faridabad has acted as per requirements of developmental work in public interest and no negligence or embezzlement has been done on its part. It is therefore humbly prayed that present OA may kindly be dismissed qua the answering respondent. It is undertaken to plant more trees including Peepal trees as per direction of this Hon'ble Tribunal and to provide due care to ensure their survival.

Date: 15.07.2025  
Place: Faridabad

  
Sub-Divisional Officer  
Animal Husbandry & Dairying  
Badkhal  
(For Respondent No.2)